राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ (National Company Law Tribunal) (Bench: Allahabad)

सी0 पी0 नं0/ CP No. (1B) 102/ALD/2017

राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ में दिनांक . २०.०९.२०१७ को सुनवाई का उपस्थिति-सह-आदेश पत्रकः

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017

कम्पनी का नाम:

NAME OF THE COMPANY: Prasant Kansal & Bharti Grupta VIS Jaigha kash कम्पनी अधिनियम की धारा:

कम्पनी अधिनियम की धारा:

SECTION OF THE COMPANIES ACT: 7 of I & B cole of 2016

क्रम

संख्या

1

2

Sr. No.

नाम

पदनाम

Name Designation Representation

प्रतिनिधित्व

KERR

हस्ताक्षर

CP NO.(IB)102/ALD/2017

None for the petitioner. Today, infact there was no representation from the petitioner cum financial creditor on 06.09.2017, when the matter was listed. While, the counsel for the corporate debtor Sh. R.P. Agarwal is very much present. He orally raises objection to the present petition, since there is no representation from the petitioner. The present petition is dismissed in default and for want of prosecution.

Dated:20.09.2017

Sri H.P. Chaturvedi, Member (Judiciai)

Typed by: Kavya Prakash